

**Central Administrative Tribunal
Principal Bench**

OA No.3241/2013

New Delhi, this the 2nd day of April, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Laxmi Chand,
S/o Shri Jas Ram,
R/o WZ-89, Mohan Nagar,
Pankha Road,
New Delhi-46.

...Applicant

(By Advocate : Shri Dushayant Sisodiya)

Versus

1. Union of India,
Through Secretary,
Ministry of Defence,
Nirman Bhawan,
New Delhi.
2. The Commandant,
Central Vehicle Depot,
Delhi Cantt.,
New Delhi-110010.

...Respondents

(By Advocate : Shri Satish Kumar)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard both sides.

2. The applicant has filed the instant OA seeking the following reliefs :-

- “i) Set-aside/quash the order dated 20.06.2013 on Applicants' representation dated 05.08.2011 made by the Applicant, (against superseding the Applicant and promoting his juniors, as published in Daily Order No.52 & 53 of 2010 dated 10.07.2010 & 12.07.2010, whereby juniors of the Applicant were given promotions from anterior dates i.e. 01.01.2006 & 01.10.2006, depriving the Applicant promotions from said referred dates.
- ii) issue directions to the Respondents directing the fixation of seniority of the Applicant vis-a-vis other Junior employees and grant him promotion from the dates in line with and at par with said other, similarly placed, employees namely, Murari Lal, Ramphal, Jai Prakash, Om Pal Singh and Chandra Deep, who have been promoted with consequential benefits of their promotion.
- iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant alongwith the cost of litigation, in the interest of justice.

2. On our directions, the respondents filed an additional affidavit duly enclosing an order dated 06.11.2013, whereunder they have granted the Pay Band PB-I with Grade Pay of Rs.2800/- w.e.f. 01.01.2006 to the applicant along with many others, which was the main claim made in the OA.

3. In the circumstances and in view of the redressal of the grievances of the applicant substantially, the OA becomes infructuous and the same is accordingly, dismissed. However, if the applicant is still having any other grievances, he may represent to the respondents for the same. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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